

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1256**  
(TO BE ANSWERED ON 14.12.2022)

**ALLOCATION OF SERVICES**

**1256. ADV. DEAN KURIAKOSE:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has details of candidates who have cleared Civil Services Examination, 2021 but were not allocated service by the Department of Personnel and Training (DoPT), till date;
- (b) if so, the details thereof;
- (c) whether some OBC candidates have not been allocated service stating the lack of equivalence for posts held by their parents in State Public Sector Undertakings, towards determining their Non-Creamy Layer status;
- (d) if so, the State-wise details of such candidates who were not allocated service during the last nine years;
- (e) whether the Government intends to resolve the issue of above candidates by ensuring that equivalence is established by the DoPT or by accepting the equivalence orders issued by respective States; and
- (f) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): Out of the total 748 candidates recommended by the Union Public Service Commission (UPSC) on the basis of the Civil Services Examination (CSE)-2021, 91 candidates could not be allocated to any service till 07.12.2022 due to various reasons like, limited preference, findings of medical examination, unsuccessful claim of reserved category, candidature withdrawn by candidates, etc., as per the provisions of CSE Rules-2021.

(c): As per the provisions of Department of Personnel and Training's OM dated 08.09.1993 for determining the Creamy-layer status of the OBC candidates, 6 (six) recommended candidates of CSE-2021, whose parent(s) were working in the State Public Sector Undertakings, have been treated as falling under OBC(Creamy-layer).

(d): Details are at **Annexure-A**.

(e) & (f): The report of the Expert Committee constituted by the Ministry of Social Justice and Empowerment to examine the issues related to Creamy-layer equivalence amongst the Socially and Educationally Backward Classes (SEBCs) is under consideration.

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**Annexure-A**

**State-wise details of cases where the candidates, whose parent(s) were working in the State Public Sector Undertakings, have been treated as falling under OBC(Creamy-layer) since CSE-2012**

<b>Sl. No.</b>	<b>Name of State</b>	<b>No. of cases</b>
1	Bihar	1
2	Haryana	3
3	Kerala	3
4	Madhya Pradesh	2
5	Maharashtra	1
6	Punjab	1
7	Rajasthan	1
8	Tamil Nadu	5
9	Telangana	4
10	Uttarakhand	1
11	Uttar Pradesh	5